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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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No. 9] HYDERABAD, MONDAY, SEPTEMBER 4, 2017.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English language of the Ordinance promulgated by the Governor of Telangana on the 2nd September, 2017 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 8 OF 2017.

Promulgated by the Governor in the Sixty-eighth Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE
TELANGANA SHOPS AND ESTABLISHMENTS
ACT, 1988**

Whereas, under section 101 of the Andhra Pradesh Reorganization Act, 2014 (Central Act No. 6 of 2014),

[1]

O. 136 (G)

the Government have adapted the Andhra Pradesh Shops and Establishments Act, 1988 as amended from time to time with necessary modifications, so as to facilitate its application to the State of Telangana;

And whereas, while adapting the Andhra Pradesh Shops and Establishments Act, 1988 to the State of Telangana, certain provisions were made for fixing time limit of thirty (30) days and if no adverse order is passed deemed registration shall automatically be granted at the end of thirty (30) days;

And whereas, to further facilitate the starting of business, the Government decided that inspection need not be conducted prior to registration;

And whereas, on uploading the application along with other enclosures, provisional registration shall automatically be granted till the time an order is passed on the application for registration;

And whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title,
and extent.

1. (1) This Ordinance may be called the Telangana Shops and Establishments (Amendment) Ordinance, 2017;

(2) It shall extend to the whole of the State of Telangana.

Amendment
of Section 3.

Act No. 20
of 1988.

2. In the Telangana Shops and Establishments Act, 1988, in section 3, in sub-section (2), after the proviso, the following provisos shall be added, namely,-

“Provided further that to facilitate the starting of business, no inspection need be conducted prior to registration:

Provided also that, on uploading the application for registration along with other enclosures as may be prescribed, provisional registration shall automatically be granted and be valid until a final order is passed on the application for registration.”.

E.S.L. NARASIMHAN,
Governor of Telangana.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.